

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
Notification

No. 72 Rule Cell/II.C.33-A Chandigarh the 13.05.2013

In terms of directions given by the Hon'ble Division Bench in the Judgment dated 05.03.2009 in LPA No. 13 of 2008, this Court has framed guidelines for registration of Legal Correspondents for reporting the proceedings and judgments/orders of Punjab and Haryana High Court, Chandigarh, as follows:-

NORMS

1. An applicant must have a professional Law Degree from the recognized University or Institution or having 5 years experience of news reporting on legal matters.
2. Applicant possessing Law Degree should have 3 years continuous experience of reporting in the print media or electronic media immediately prior to the application made for accreditation.
3. An application for grant of accreditation to the Legal Correspondent should be recommended by the Editor of the concerned Print and Electronic Media.

COMPETENT AUTHORITY

4. The Chief Justice shall be authority competent to accord accreditation on the recommendation made by the Accreditation Committee or otherwise.
5. The Registrar General, in his/her discretion, may grant accreditation to a Reporter for short duration for reporting a specific case on his fulfilling the criteria detailed in the rules.

ACCREDITATION COMMITTEE

6. There shall be an Accreditation Committee consisting of a Judge and two senior Journalists, one from print media and other from electronic media as may be nominated by the Chief Justice.
7. The application for grant of accreditation shall be placed before the Accreditation Committee who, on consideration of the request of the Correspondent, shall make appropriate recommendation to the Chief Justice for grant or refusal of accreditation or its renewal.

ACCREDITATION CARD

8. The accredited correspondent shall be issued an accreditation card for one year which may be renewed from time to time.
9. No Accreditation Card shall be issued to the legal correspondent who has been granted accreditation for short duration.
10. Any accredited correspondent on his transfer or otherwise ceases to represent the newspaper or news channel shall no longer be an accredited correspondent designated by

this Court and shall surrender his/her Accreditation Card immediately.

WITHDRAWAL

11. The accreditation, whether temporary or permanent, can be withdrawn by the Chief Justice at any time without assigning any reason and such decision shall be final and binding.
12. Any dispute with regard to accreditation shall be decided by the Chief Justice and which shall be final and binding.

FACILITIES

13. Not more than two Correspondents of a newspaper/ news channel shall be granted accreditation.
14. The accredited Legal Correspondent of a newspaper/ news channel, on written request, shall be provided one Photostat copy of the Order/Judgment passed by this Court free of cost by the Copying Branch or an authorized officer.
15. There shall be a Press Lounge for the accredited Legal Correspondents to facilitate the reporting of the Court proceedings.

DRESS

16. The accredited Legal Correspondents shall be dressed modestly, while in the Court Room, Press Lounge or High Court premises and shall maintain the proper decorum.

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE & JUDGES

Sd/-
(Ravi Kumar)
Registrar(Rules)